223 Suppl. D. G. (Pondi- DECEMBER 19, 1974 Suppl. D. G. (Pondi- 224 cherry), 1974-75 cherry), 1974-75

13,27 hrs.

TAXATION LAWS (AMENDMENT)
BILL

EXTENSION OF TIME FOR PRESENTA-TION OF REPORT OF SELECT COMMITTEE

SHRI VASANT SATHE (Akola): I move:

"That this House do further extend upto the last day of the first week of the next Budget Session (1975), the time for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957. the Giftax Act, 1958 and the Companies (Profits) Surtax Act 1964".

MR. DEPUTY-SPEAKER: The question is:

"That this House do further extend upto the last day of the first week of the next Budget Session (1975) the time of the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gifttax Act, 1958, and the Companies (Profits) Surtax Act, 1964".

The motion was adopted.

13.28 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (PONDICHERRY), 1974-75

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHER-JEE): I present a statement showing Supplementary Demands for Grants in respect of the Union Territory of Pondicherry for the year 1974-75.

SHRIMATI PARVATHI KRI-SHNAN (Coimbatore): On a point of order, Pondicherry is now, under Central rule. When are we going to discuss these Demands? This is the only opportunity for the people of Pondicherry to have their problems discussed in Parliament and find out what Government has done so far. We cannot just accept these demands without some discussion because certain urgent issues are there.

MR. DEPUTY-SPEAKER: You are not called upon to accept now. He is only presenting the Demands now.

SHRIMATI PARVATHI KRI-SHNAN: When can they be discussed?

MR. DEPUTY-SPEAKER: That is a different question.

SHRIMATI PARVATHI KRI-SHNAN: Will it be discussed tomorrow?

MR. DEPUTY-SPEAKER: I do not know.

SHRIMATI PARVATHI KRI-SHNAN. There is an acute situation there.

The food situation is difficult....

MR DEPUTY-SPEAKER: Let me ascertain from the Minister.

SHRI PRANAB KUMAR MUK-HERJEE: This is only presentation of Demands. We are not discussing about Pondicherry now.

SHRI DINEN BHATTACHARYYA (Serampore): She wants a discussion.

MR DEPUTY-SPEAKER: Order, order.

SHRI PRANAB KUMAR MUK-HERJEE: When it will be possible, it will be discussed.

MR. DEPUTY-SPEAKER: When Supplementary Demands are presented, it is the practice that it is not discussed at that time. But time is fixed when these Demands must be discussed and passed by the House. I think what the hon. lady

member has asked for is legitimate: in view of the fact that the House is going to adjourn tomorrow, when will the House have an opportunity to discuss these Demands? I think that is not the Minister's business, but the business of the Minister of Parliamentary Affairs.

SHRI MADHU LIMAYE (Banka): He is sitting, glum and tired!

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): If time is found, we can take it up.

SHRI DINEN BHATTACHARYYA: That is a bogus statement. Who wants it? She made a very categorical point that it must be discussed as Pondicherry is under President's rule.

SHRIMATI PARVATHI KRI-SHNAN: There is total scarcity, food troubles and so many other things there.

MR. DEPUTY-SPEAKER. I think it has to be discussed. It is only a question of when,

SHRI K. RAGHU RAMAIAH: Subject to time being found; I cannot say anything just now...(Interruptions).

MR. DEPUTY-SPEAKER: I think we cannot settle this question like this. Members have expressed a desire for an early discussion. I think that is the business of the Minister of Parliamentary affairs because it is Government business and he has to find some time. You have got the Business Advisory Commuttee and you have got some other means. He has to take many things into consideration; off-hand he cannot say anything; it is difficult. Bills to be introduced. Shri Raghu Ramaiah.

SHRI MADHU LIMAYE: This was never discussed; he cannot spring a surprise like this.

MR. DEPUTY-SPEAKER: I am not preventing you from raising anything ... (Interruptions) Why don't you listen? Let us go through the formality; let him ask for leave. If you have anything to say, I will listen to you.

13,31 hrs.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL\*

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to move for leave to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954.

MR. DEPUTY-SPEAKER: Have you anything to say? I will tell you what the Bill is.

PROF. MADHU DANDAVATE (Rajapur): I have told him.

MR DEPUTY-SPEAKER: I think it is in the interest of every Member. I personally feel that it should be passed immediately because you are going to leave after the session and you will have to tour your constituency; you have to do so many other things.

SHRI DINEN BHATTACHARYYA (Serampore): Only if Parliament is not dissolved it will be useful... (Interruptions).

MR. DEPUTY-SPEAKER: Even if Parliament is dissolved, the next Parliament will come. Whether you will come or not, I do not know... (Interruptions) I am sure of myself; as long as I want to come here I shall come here. Now the question is:

<sup>\*</sup>Published in Gazette of India dated 19-12-74.